

1	2	3	4	5
Madras	112	80.4	100.4	83.0
Khetri	90	8.4	9.2	7.1
SSP Units	35	37.7	25.1	28.6
Private sector				
Baroda	50	104.2	102.8	120.8
Vizag	104	72.4	76.3	83.1
Goa	111	80.8	89.3	111.7
Tuticorin	143	83.6	112.5	114.2
Ennore	10	115.0	115.0	120.0
SSP Units	413	90.4	79.6	77.6
Cooperative sector				
Kandla	260	103.5	134.0	135.3

(Translation)

Use of chemical mixtures and insecticides

3676 SHRI PARASRAM BHARDWAJ: Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that agricultural production has increased due to increasing use of chemical mixtures and insecticides but poison percolates in the agricultural produce and it is slowly going into the body of human being consuming the agricultural produce and posing a danger to human life;

(b) if so, whether Government have paid any attention to this problem and carried out experiments in this regard; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE (SHRI R. PRABHU): (a) Yes, Sir. The insecticides belong to a group of chemicals which have helped in sustaining the agricultural production by minimising/eliminating the losses which might otherwise be caused by the crop pests and diseases. From the very beginning of the 6th Five Year Plan, concerted efforts have been made by the concerned Central and

State Government organisations to recommend less persistent and easily bio-degradable insecticides for use in agriculture to avoid problems arising out of residues of persistent type of insecticides which are capable of accumulating in human body through the food chain (agricultural produce). Such efforts are being further strengthened during the 7th Five Year Plan. Some studies conducted by the national laboratories had revealed the presence of such insecticides in human tissues but no definite conclusion could be drawn as to their being a danger to human life.

(b) and (c) The Government have paid adequate attention to the problem referred to and has taken the following action :-

(i) The Institutes under Indian Council of Agricultural Research and Agricultural Universities have screened a large number of insecticides for recommending safer and effective insecticides for use in agriculture.

(ii) Studies have been undertaken by the Agricultural Research organisations to determine the residues of insecticides on agricultural produce for recommending safety-interval to avoid the risk of insecticides residues to human beings.

(iii) The tolerance limits for a number of insecticides have been prescribed under the Prevention of Food Adulteration Act, 1954, to enable monitoring of Agricultural commodities from the view point of insecticides as well. Under the Insecticides Act, 1968, the registration of insecticides is mandatory before they could be imported/manufactured in the country. The Registration Committee constituted under the Act has laid down elaborate guidelines for data generation which encompass the data on insecticides residues and their effect on animals and human beings. Consequently, only safer insecticides with suitable precautions are being registered for use in the country.

(iv) The Indian Council of Agricultural Research has launched an All Indian Coordinated Project on Pesticides Residues for further streamlining the use of insecticides with special reference to their residues on agricultural produce.

[English]

Unsold D. D. A. Flats

3677. SHRI JAGDISH AWASTHI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that flats constructed by DDA are not as popular among the buyers as they used to be before 1980; if so, the reasons therefor; and

(b) the number of such flats in different categories lying unsold so far and the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) No, Sir.

(b) D.D.A. have reported that all the flats constructed and completed so far have been allotted.

Utilisation of land by Bhartiya Kala Kendra

3678. SHRI D. P. YADAV : Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 3993 on 19th August, 1985 regarding utilisation of land by Bhartiya Kala Kendra and state :

(a) the details of the instructions according to which only 600 square feet of residential area could be constructed by Bhartiya Kala Kendra; and

(b) the details of the instruction in force at present and policy of Government prior to March, 1984 and after March, 1984 ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) The instructions issued in the year 1976 which are still in force stipulate that in institutional allotments the plinth area for residential units of chowkidar shall not exceed 365 sq. ft. and for care taker 600 sq. ft. The instructions however, provide that the plinth area of residential unit of care taker/chowkidar will be fixed by the Lessor in his absolute discretion.

In 1983 a decision was taken ... deserving cases residential portion up to 25% of the total floor area achieved can be permitted for bonafide residential use by the institutions as per the standard approved by DDA under the Hostels, Boarding Houses, Guest Houses, Hotels, Lodging Houses and Motels (Building Standards) Notification of 1977.

Vacation of Government accommodation by retired persons

3679. SHRI KRISHNA SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that retired Government servants retain Government accommodation allotted to them after their retirement beyond the permissible limit;